GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1398

TO BE ANSWERED ON THE 08th DECEMBER, 2015/AGRAHAYANA 17,1937 (SAKA)

POLICE STATIONS UNDER CCTNS

1398. SHRI ANANDRAO ADSUL:

SHRIMATI RAKSHATAI KHADSE:

SHRI SHRIRANG APPA BARNE:

SHRI ADHALRAO PATIL SHIVAJIRAO:

ADV. JOICE GEORGE:

SHRI FEROZE VARUN GANDHI:

SHRI DHARMENDRA YADAV:

SHRI P.R. SUNDARAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has launched Crime and Criminal Tracking Network and Systems (CCTNS) in the country, if so, the details thereof along with the aims, objective and salient features of CCTNS;
- (b) whether all the States are working on implementing and bringing all police stations under CCTNS, if so, the details thereof and the number of police stations where CCTNS has been implemented, State-wise;
- (c) whether the Government proposes to integrate CCTNS with e-court and e-prisons thereby reducing processing time in courts and if so, the details thereof;
- (d) whether the Government has set an ambitious March 2017 deadline to streamline 15,000 police stations, prisons, prosecution directorates and forensic labs as part of the CCTNS project and if so, the details thereof;
- (e) whether such project is facing tardy implementation and if so, the details thereof and the reasons therefor along with the steps taken by the Government in this regard; and
- (f) the time by which CCTNS project is likely to be fully implemented and the extent to which such system is likely to enhance the efficiency and

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effectiveness of policing in the country along with the steps taken to digitize all new and old records in police stations?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a): Yes Madam. The aim, objective and salient features of Crime and Criminal Tracking Network and Systems (CCTNS) are:
 - i. To fully computerize the process of crime registration, investigation, prosecution etc. in all police stations in the country
 - To create a central database to provide national level search facility as well as crime analytics for use by police and central agencies
 - iii. To electronically share data/information among Police Stations & Police Higher Offices
 - iv. Computerization of all prisons and provision of necessary hardware, software etc.
 - v. To provide citizen services through a Citizen Portal.
 - vi. Sharing of Crime and Criminal related data with Police, Prosecution, Courts, Prison and Forensics leading to Integrated Criminal Justice System
- (b): Yes Madam. All the States, except Bihar and Rajasthan where the contract of the System Integrator has been cancelled, are working on implementing and bringing all police stations under CCTNS. Out of total 14844 Police Stations in the States/UTs, 11616 (78%) of Police Stations are entering 100% FIRs through CCTNS software. State-wise information is at Annexure I.
- (c)&(d): Yes Madam. The Government has decided to implement Interoperable Criminal Justice System (ICJS) by integrating Courts, prisons, police, forensics and Prosecution by March 2017.

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- CCTNS is a complex project with the project activities being undertaken by number of stakeholders. All States/UTs went through a complex tendering process to engage System Integrators- involving all the clearances and approvals from the State/UT level Governance structure of CCTNS project, which took time. Also frequent changes of officers responsible for CCTNS at State/UT level led to delays. Such large program was being carried out for the first time, but now enough experience has been gained and the project is in advanced stage of implementation. The Cabinet Committee on Economic Affairs (CCEA) in its meeting held on 18th November 2015 has approved the proposal of the Ministry of Home Affairs (MHA) for extension and revamping of the Crime and Criminals Tracking Network and Systems (CCTNS) Project. Further this Ministry has revamped the governance structure for monitoring the implementation.
- (f): CCTNS project is expected to be fully implemented by March 2017 for achieving its objectives. A Provision has been made in the project to digitize the old records for last ten years in the project and work on this is also in progress.

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States/ UTs	Number of Police Stations under CCTNS	Number of Police Stations where 100% FIRs are being registered through CCTNS
Andaman & Nicobar Islands	23	17
Andhra Pradesh	983	983
Arunachal Pradesh	102	51
Assam	346	227
Bihar	894	0
Chandigarh	11	11
Chhattisgarh	431	431
Dadra & Nagar Haveli & Daman & Diu	5	5
Delhi	181	181
Goa	41	41
Gujarat	566	566
Haryana	274	268
Himachal Pradesh	123	121
Jammu & Kashmir	215	167
Jharkhand	429	366
Karnataka	925	925
Kerala	500	485
Lakshadweep	14	0
Madhya Pradesh	1019	944
Maharasthra	1117	1117
Manipur	101	11
Meghalaya	39	39
Mizoram	41	40
Nagaland	71	48
Odisha	581	305
Puducherry	50	48
Punjab	395	83
Rajasthan	863	0
Sikkim	27	16
Tamil Nadu	1482	1482
Telangana	709	709
Tripura	72	72
Uttar Pradesh	1523	1447
Uttarakhand	150	144
West Bengal	541	266
Total	14844	11616
